



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 345 দিশপুৰ, বৃহস্পতিবাৰ, 3 আগষ্ট, 2023, 12 শাওণ, 1945 (শক)
No. 345 Dispur, Thursday, 3rd August, 2023, 12th Sravana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 3rd August, 2023

No. LGL 11/2023/42.— The following Act of the Assam Legislative Assembly which was assented by the Governor of Assam on 31st July, 2023 is hereby published for general information.

ASSAM ACT NO. XXXV OF 2023

(Received the assent of the Governor on 31st July, 2023)

THE ASSAM APPROPRIATION (No. V) ACT, 2023

AN ACT

to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the Financial year, 2007-08 in excess of the amount authorised or granted for the said services.

Be it enacted by the Assam Legislative Assembly in the Seventy-fourth Year of the Republic of India as follows:

- Short Title** 1. This Act may be called the Assam Appropriation (No. V) Act, 2023.
- Issue of Rs.113,23,53,716.00 from and out of the Consolidated Fund of the State of Assam for the financial year, 2007-08.** 2. From and out of the Consolidated Fund of the State of Assam the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees One Hundred Thirteen Crore Twenty Three Lakh Fifty Three Thousand Seven Hundred And Sixteen shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year 2007-08 in excess of the amount authorised or granted for those services for the year.
- Appropriation** 3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the Thirty First day of March, 2008.

THE SCHEDULE (See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and Purposes	[3] Sums Not Exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	Head of State Revenue	0.00	189002.00	189002.00
4	Elections Revenue	1690430.00	0.00	1690430.00
6	Land Revenue Revenue	0.00	753985.00	753985.00
31	Urban Development (T & C P) Capital	1230000.00	0.00	1230000.00
34	Urban Development (MAD) Capital	14130000.00	0.00	14130000.00
40	Sainik Welfare Revenue	6408511.00	0.00	6408511.00
42	Social Services Revenue	100000.00	0.00	100000.00
59	Sericulture and Weaving Capital	6229000.00	0.00	6229000.00
60	Cottage Industries Capital	7232990.00	0.00	7232990.00
65	Tourism Revenue	37536958.00	0.00	37536958.00
70	Hill Areas Capital	1056852840.00	0.00	1056852840.00
	Total Revenue	45735898.00	942987.00	46678886.00
	Capital	1085674830.00	0.00	1085674830.00
	Grand Total	113,14,10,729.00	9,42,987.00	113,23,53,716.00

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.